

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60212 of 2018

[Arising out of Order-in-Original No. 05/CE/COMMR/VMJ/RTK/2017-18 dated 30.11.2017 passed by the Commissioner of CGST, Rohtak (Haryana)]

Shri Subhash Chandra Jolly
C-30, Hauz Khas, New Delhi-110016

.....Appellant

VERSUS

**Commissioner of Central Excise,
Goods & Service Tax, Rohtak**
SCO No.6 to 8 & 10, Sector-1, HUDA
Market, Rohtak, Haryana-124001

.....Respondent

APPEARANCE:

Ms. Jashanpreet Kaur, Advocate for the Appellant

Shri Aniram Meena and Shri Varun Sharma, Authorized Representatives
for the Respondent

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 61602/2025

DATE OF HEARING/DECISION: 16.10.2025

P. ANJANI KUMAR:

The appellants have opted for Sabka Vishwa (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the above, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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